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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.178 of 1995 in O.A.No.2662 of 1992

Dated New Delhi, this 14th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Shoran Singh House No.401, Gali No.7 Durga Puri, Shahdara DELHI-110032.

· · · Applicant

By Advocate: Shri Vinay Sabharwal

versus

- 1. Shri Musa Raza
 Secretary
 Ministry of Steel and Mining
 Udyog Bhawan
 NEW DELHI-110001.
- 2. Shri S. Gopalan
 Secretary
 Ministry of Labour
 Shram Shakti Bhawan
 Rafi Marg
 NEW DELHI-110001.
- 3. Smt. S. L. Nishchal
 Pay & Accounts Officer
 Principal Accounts Office
 Ministry of Steel & Mining
 Udyog Bhawan
 NEW DELHI-110001.

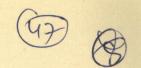
... Respondents

By Advocate: Shri M. L. Verma

ORDER (Oral)

Mr Justice P.K. Shyamsundar

After hearing the matter for sometime, the learned counsel for the applicant prays to withdraw the C.P. But we fail to understand how a Contempt Petition can be withdrawn. Be that as it may, we



direct if the applicant desires to make a fresh onslaught on the department, it is upto him.

Contempt proceedings are dropped. Notices issued on C.P. are discharged. No costs.

(K. Muthukumar)
Member(A)

(P. K. Shyamsundar)
Acting Chairman

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